

ITEM NO.14

COURT NO.11

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16780/2011

(Arising out of impugned final judgment and order dated 7.02.2011
in W.P. No. 28464 of 2008 passed by the High Court of A.P. at
Hyderabad)

S.BHASKAR REDDY & ANR.

Petitioner(s)

VERSUS

SUPDT.OF POLICE & ANR
(With office report)

Respondent(s)

Date : 03/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Ms. S. Janani, Adv.
Mr. Deepak Goel, Adv.
Mr. Sunando Raha, Adv.

For Respondent(s) Mr. Guntur Prabhakar, Adv.
Ms. Prerna Singh, Adv.
Mr. G. N. Reddy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER